NOTICE

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person in the High Court of Bombay Bench at **AURANGABAD,** that in addition to the Notice dated 05.05.2022 (available on official website), in case of any extremely urgent matter in between 01.06.2022 to 03.06.2022, the **HON'BLE SHRI JUSTICE SANDIPKUMAR C. MORE** will take up the same through Video Conferencing.

The Advocates and the parties appearing in-person shall comply with the following directions in order to take up the matter through Video Conferencing.

(1) **The advocates/party-in-person shall state in brief the nature of urgency.**

(2) **The advocates/party-in-person shall submit scanned copy of the proceeding in PDF format to the office before 11 A.M.**

(3) **The advocate shall serve copy of the proceeding on the other side in advance.**

It is further informed that if circulation is granted by the Hon'ble Lordship, the time slot will be communicated to the advocate concerned/party-in-person.

Sd/-
(H.M.Bhosale)
Registrar (Judicial)

HIGH COURT OF BOMBAY
BENCH AT AURANGABAD
Date: 26/05/2022